

Mr. Deputy-Speaker: If he does not want to introduce the Bill, what can I do? Should I ask the hon. Member to introduce it?

Shri Ram Krishan Gupta: It deals with a State subject.

15.54½ hrs.

GIFT TAX (AMENDMENT) BILL*

(Amendment of section 22, 23, 25, 26 and 35) by Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Gift Tax Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Gift Tax Act, 1958."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.55 hrs.

INDIAN POST OFFICE (AMENDMENT) BILL*

(Amendment of sections 68 and 69) by Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill further to amend the Indian Post Offices Act, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.55½ hrs.

SUBSIDIARY BANKS MERGER BILL*

By Shri Ram Krishan Gupta.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move for leave to introduce a Bill to merge all subsidiary Banks with State Bank of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to merge all subsidiary Banks with State Bank of India."

The motion was adopted.

Shri Ram Krishan Gupta: I introduce the Bill.

15.56 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 226) by Shri C. R. Pattabhi Raman.

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Mr. Deputy-Speaker: Leave is granted.

Shri Tyagi (Dehra Dun): On a point of order. In the case of a Bill seeking to amend the Constitution of India, should not the article in the Constitution regarding amendments

[Shri Tyagi]

to Constitution apply, that is, should not a particular number of votes be necessary?

Mr. Deputy-Speaker: Not for introduction.

Shri C. R. Pattabhi Raman: I introduce the Bill.

15.56½ hrs.

INDUSTRIAL DISPUTES (AMENDMENT) BILL—*contd.*

(Insertion of new Chapter VAA) by Shri T. B. Vittal Rao.

Mr. Deputy-Speaker: The House will now resume further discussion of the motion moved by Shri T. B. Vittal Rao on the 10th March, 1961, namely:

"That the Bill further to amend the Industrial Disputes Act, 1947 be taken into consideration."

Out of 1½ hours allotted for the discussion of the Bill, 13 minutes were taken up on the 10th March, 1961, and 1 hour and 17 minutes are now available. Shri T. B. Vittal Rao may now continue his speech.

Shri T. B. Vittal Rao: (Khammam): Fourteen days ago, when I moved for consideration of this Bill further to amend the Industrial Disputes Act, to make provision for gratuity to be paid to the workers at the rate of one month's total emoluments for every completed year of service, I had shown how the industrial production during the past decade had increased. I had also shown how the internal resources had been used for capital formation during the course of the past ten years.

Then, I was on the point of productivity. I quoted some two examples where it has been shown that the productivity of the workers has increased. The Speaker then inter-

rupted me and he remarked that I had quoted only examples from the public sector, whereas my Bill pertained to the private sector. I shall now deal with some of the industries.

Take, for example, the coal industry. The productivity per worker, which was 0:33 in 1951 has risen to 0:43 tons. So, there has been an enormous increase not only in the production but in the productivity of the worker.

Several times, when we have asked for benefits for our industrial workers, the Deputy Minister of Labour Shri Abid Ali has pointed out that when one is faced with the prospect of closure of a mill or a factory on account of certain benefits to be conferred on labour, then one has to choose between the two things; and he chooses to keep the factory going rather than close it down.

I have been trying to get hold of some figures to show how the number of our industries and factories has been increasing. I shall only quote one or two examples which I have taken from the latest Reserve Bank Bulletin, I think, of February, 1961. There is an article there on capital issues, which gives the figures regarding the consent given for capital issues during these few years. For the formation of new companies or for the expansion of the existing companies, the consent of the Controller of Capital Issues has to be obtained. So, these figures will give us an indication as to whether the industries have really increased or expanded their capital, and will indicate where we stand in this great economic development that is taking place in our country.

16 hrs.

I have got figures here for the period 1951—59. During these eight